

"IMPORTANT"

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Union Bank
HYDERABAD Contact: 040-23468567
Email: bm0352@unionbankofindia.com

DEMAND NOTICE UNDER SEC. 13 (2)

That M/s Sudhamsu E Auto Enterprises (Partners: Mr. Rapolu Narendar and Mr. Burgula Suresh) 6-2-101/22 & 23 Vikranthi Complex Main road, Bala Nagar, Hyderabad. 1. Partner: Mr. Rapolu Narendar s/o Mr. Sankar Rapolu, H NO.8-3-228/678/1460, Sri Ram Naga, Yusufguda, Hyderabad. 2. Partner: Mr. Burgula Suresh s/o Mr. Dayanand Burgula, H No. 13-1-91/51/21, Manimala Estates, Moli Nagar, Balanagar, Hyderabad. 3. Guarantor: Mr. Burgula Parvathamma w/o Dayanand Burgula, H No. 8-4-369/811/M, NR Puram Colony, Borabanda, Hyderabad 500018 had availed credit facilities from our Malakpet Branch, Hyderabad. The said borrowers had defaulted in repayment of the loan and their account has been classified as NPA on 31-12-2021. In view thereof, a Demand Notice dated 02-02-2022, under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 had been issued, on their last known address, calling upon them to pay an amount of Rs. 25,15,506.61/- (Rupees Twenty five lakhs fifteen Thousand Five Hundred and Thirty one rupees and sixty one paise only). However, the same has been returned undelivered by the postal authorities. In view thereof, in terms of Rule 3(1) of Security Interest (Enforcement) Rules, 2002, this publication is made calling upon the above said borrowers to pay an amount of Rs. 25,15,506.61/- (Rupees Twenty five lakhs fifteen Thousand Five Hundred and Thirty one rupees and sixty one paise only) and further interest from 01-01-2022 within 60 days hereof. Otherwise, the Bank shall, in exercise of powers conferred under Section 13(4) of the said Act enforce the security interest created by the said borrowers, more particularly described hereunder, in accordance with the said Act and rules framed thereunder.

DESCRIPTION OF IMMOVABLE PROPERTIES

Residential House situated at H.No. 8-4-369/811/M, survey No. 127, Ward No. 8, block No. 4, site-II NR Puram colony Borabanda Yusufguda Hyderabad, standing in the name of B Parvathamma w/o Late. B. Dayanand. Boundaries: East: 6 feet lane, West: 30 feet road, North: H No 812/N, South: H No 810/M

Residential Flat situated at Flat No 108 1st floor LIG Block Survey No. 246/1 manikonda jagir village Rajendra Nagar R R District, standing in the name of B Suresh s/o Dayanand Burgula Boundaries: East: open to sky, West: Corridor, North: Flat no 107, South: Open to sky

Date: 10-06-2022
Place: Hyderabad

Authorized Officer
UNION BANK OF INDIA

Indian Bank

Nizamabad Branch, Nizamabad

(Rule-8(1)) POSSESSION NOTICE (for immovable property)

Whereas the undersigned being the Authorized Officer of the Indian Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 05.03.2022 Calling upon the borrower/s:- (1) Mr. Kondaparthi Parameswar (Proprietor) (2) Mrs. Kondaparthi Chandrakala (Guarantor/Mortgagor) upon our Nizamabad branch to repay the amount mentioned in the notice being in term loan under SME amounts to Rs.2,38,362/- (Rupees two lakhs thirty eight thousand three hundred sixty two only) and for term loan under PMEGP amounts to Rs.4,07,184/- (Rupees four lakhs seven thousand one hundred and eighty four only) as on 04/03/2022 with further interest and cost within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken symbolic possession of the property on 08/06/2022 described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 and 9 of the said rules.

We draw attention to the provisions of Section 13 (8) of the SARFAESI Act and the Rules framed thereunder which deals with the rights of redemption over the securities by the borrower. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for the amount mentioned in the notice being in term loan under SME account for Rs.2,10,176/- (Rupees two lakhs ten thousand one hundred seventy six only) and term loan under PMEGP amounts to Rs.3,92,920/- (Rupees three lakh ninety two thousand nine hundred twenty only) as on 06/06/2022 and further interest, cost and charges thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All the existing GF RCC roof, FF RCC roof rooms, GI sheets roofed house bearing Mpl. H.No.10-S-444(new); 10-5-438 (old); 10-5-39 (New); 10-5-444(old) admeasuring total site area: 154.86 Sq.Yd + 45.31 Sq.Yd=200.17 Sq.Yd. Net plot area: 1645.35 Sqft or 182.81 Sq.Yd or 152.91 situated at near Jam Masjid, Gajulpet road, Bada Bazar, Ward no. 10, Block No.5, Nizamabad town and district belongs to Smt. Kondaparthi Chandrakala w/o Sri Venkata char. Within one boundary: North: 40' wide road, South: House of Vijay, Sreekanth, Snidhar East: 10'-0" wide lane, West: Open plot of Malka Gangadhar.

Date: 08-06-2022
Place: Karimnagar

Sd/- Authorised Officer
Indian Bank

पंजाब नैशनल बैंक Punjab National Bank

Head Office, Sector-10, Dwarka, New Delhi-110075.

ORDER OF THE COMMITTEE FOR IDENTIFICATION OF WILLFUL DEFAULTERS PASSED IN PROCEEDINGS CONDUCTED AT SYNDICATE ROOM, HEAD OFFICE ON 08.03.2022

M/s Acropetal Technologies Ltd (Rs.12.98 Cr) CS: Bangalore East/2S Hyderabad

Date of NPA: 06.02.2015

In terms of RBI Master Circular No. DGR. No. CID BC 22/20.16.003/15-16 dated July 01, 2015, a meeting of the Committee for Identification of Willful Defaulters of the Bank was held on 10.09.2021. The Identification Committee concluded that events of willful default in the Borrower's account(s) had occurred and gave its approval for issuance of Show Cause notice for identifying the following persons as willful defaulters:

1. M/s Acropetal Technologies Ltd (Borrower company)
2. Sh D Ravi Kumar (Chairman/Guarantor)
3. Sh Mohan Hosahalli Ramakrishna (Director)
4. Sh Mathew James Manimala (Director)
5. Sh Subramanya Reddy Dandala Kannayareddy (Director)

Accordingly, Show Cause notice of 15 days was issued on 08.10.2021 to the above Borrower i.e. M/s Acropetal Technologies Ltd & its above named Directors/guarantor, responsible for managing the affairs of the Borrower and involved in events of default. They were informed, if they so desire, they can make a representation to the Bank within 15 days from receipt of notice, as to why they be not classified as willful defaulters. The Director/guarantor has submitted his representation dated 15.11.2021. The Identification Committee in its meeting held on 08.03.2022, after due consideration of the facts on record and representation submitted, observed that the Borrower and its above named Directors/guarantor defaulted in payment/repayment obligations to the Bank and the said company along with its Directors/guarantor named above, involved in events of default, are fit to be identified as willful defaulters on the following grounds specified in above mentioned Master Circular of RBI:

Diversion of Funds

The borrower, in collusion with the valuer, availed the loan through highly inflated value of the properties and later diverted a sum of Rs.20.00 Cr.

Siphoning of Funds

The company furnished incorrect information / concealment of the fact about the title of the property purportedly which was already sold to various persons before creation of the mortgage to the Bank thereby siphoned off Bank's fund.

ORDER OF THE COMMITTEE FOR IDENTIFICATION OF WILLFUL DEFAULTERS:

The Identification Committee, headed by the Executive Director and consisting of other members i.e. Chief General Managers and Dy. General Manager of the Bank found that the charges against the Borrower and its above named Directors/guarantor stand proved for the reasons and facts stated above. Therefore, the said Committee recorded the fact of willful default committed by the above persons mentioned at serial nos. 1 to 5 and identified them as "Willful Defaulters", for the cogent reasons mentioned above. However, the Committee members directed that the borrower and its above named Directors/guarantor are free to make a written representation against the order of identification Committee, within a period of 15 days from the date of receipt of this notice to the Review Committee headed by the MD & CEO of the Bank at the following address: Punjab National Bank, SASTRA Division, Corporate Office, 3rd Floor, Plot No.4, Sector 10, Dwarka, New Delhi, PIN-110075.

The undersigned is the member of the Identification Committee constituted in consonance with the RBI directives and the Identification Committee has authorized the undersigned to send this ORDER OF THE COMMITTEE FOR IDENTIFICATION OF WILLFUL DEFAULTERS under his signature.

Date: 22.04.2022

Sd/- Nasim Ahamad
Member of Identification Committee

Canara Bank

ABID ROAD BRANCH, Hyderabad - 500 001
Phone : 040 23438631/33
Email: cb0606@canarabank.com

NOTICE FOR LOCKERS BREAKING

This is to inform you that the locker holders of our ABIDS ROAD-I (DP CODE:0606) Branch, ABIDS, HYDERABAD relating to the following locker accounts have failed and neglected to pay the prescribed locker rent for a long time in spite of our various notices and demands made to them. As per the Terms and conditions agreed to by the locker holder, the Bank will be at liberty to break open the said lockers in the event of non-payment of rent. Accordingly, it is proposed to break open the said locker on 25-06-2022 by serving the formalities and the respective locker holders are advised to approach the branch before the due date and settle the dues to avoid action. The charges for break open would be borne by the renters and the bank reserves the right to take legal action for recovery of the same along with rent arrears/other charges etc.

S.NO	LOCKER NO	DUE FROM	NAME OF THE LOCKER HIRER ADDRESS
1	0606A00075	01-04-2022 (NO OPERATION SINCE 2018)	MOHAMMED KHURSHED KHAN ADDRESS:H NO 11-1-208, AGHA PURA NAMPALLY HYDERABAD, TELANGANA-500001
2	0606A00575	01-04-2022 (NO OPERATION SINCE 19.01.2015)	KUNA SURESH S/O KUNA POSETTY ADDRESS:H NO 4-88/1 AREPALLY MANDAL DHARAPALLY, NIZAMABAD, TELANGANA-503175
3	0606A00625	01-04-2022 (NO OPERATION SINCE 23-01-2013)	G MAHENDER Address:H NO 8-102, GOWTHAN NAGAR, DILSUKH NAGAR, HYDERABAD, TELANGANA-500060 ADDRESS:H NO 16-2-144, JYOTHI NAGAR, KARIMNAGAR TELANGANA-505215
4	0606C01114	01-04-2022 (NO OPERATION SINCE 12-02-2020)	MOHD OBAIDULLAH SHARIF ADDRESS: 16-3-988/4/3, MALAKPET, HYDERABAD TELANGANA-500024.

DATE : 11/06/2022, PLACE:HYDERABAD
AUTHORISED OFFICER,CANARA BANK

YES BANK

Branch Off: No.1-8-387, HUDA Lane, Agravanshi Plaza, 3rd Floor, off S.P.Road, Secunderabad - 500003, Telangana.

PUBLICATION OF NOTICE U/S 13(2) OF THE SARFAESI ACT

Notice is hereby given that the under mentioned borrower(s)/guarantor(s)/mortgagor(s) who have defaulted in the repayment of principal and interest of the loan facility obtained by them from the Bank and whose loan accounts have been classified as Non Performing Assets (NPA). The notices were issued to them under Section 13(2) of the Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) on their last known addresses, but they have been returned un-served and as such they are hereby informed by way of this public notice.

Name of Borrowers, co-borrowers, Mortgagors: Mr. Vaka Nagi Reddy (Borrower), Mr. Vaka Appa Reddy, Mr. Vaka Nehru Reddy and VNR Multi Marketing (Co-Borrowers)

Agreement No.: AFH000600169485

Type of Loan & Loan Amount: Mortgage loan Facility & Rs.26,25,000/- (Rupees Twenty six lakhs twenty five thousand Only)

O/s. As per 13(2) Notice: Rs. 26,20,761/- (Rupees Twenty six lakhs twenty thousand seven hundred sixty one Only) as on 22nd April 2022

NPA Date: 16-March-2022

Notice Date: 10-May-2022

Details of secured Property: All that the Semi finished Flat No. 402, in 4th Floor of Sri Sai Balaji Residency with built up area of 1170 Sq ft (including common area) and car parking area of 80 Sq ft along with an undivided share of land admeasuring 26.0 Sq Yrds (out of 314 Sq Yrds) in Survey No. 450, 455, 456, 457 and 458, Situated at Mythri Nagar, Kukatapally Village and Mandal (previously Balnagar Mandal), under GHMC Kukatapally Circle, Medchal Malkajigiri District formerly known as Ranga Reddy District, Telangana and Bounded by: North: Open to Sky, South: Open to Sky, East: Open to Sky, West: Corridor.

The above borrowers and/or guarantor(s)/mortgagor(s) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of said 60 days under sub-section (4) of Section 13 of SARFAESI Act.

Furthermore, this is to bring to your attention that under Section 13 (8) of the SARFAESI Act, in case our dues together with all costs, charges and expenses incurred by us are tendered at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

Dated: 07-06-2022, Place: Hyderabad
Sd/- Authorized Officer, For Yes Bank Limited

Chola

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: 1st Floor, 'Dare House', No. 2, N.S.C. Bose Road, Chennai - 600001.

POSSESSION NOTICE [(APPENDIX IV) RULE 8(1)]

Whereas the undersigned being the Authorized Officer of M/s. Cholamandalam Investment and Finance Company Limited, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment and Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets:-

Sr. No.	Name and Address of the Borrower/s & Loan Account No.	Date of Demand Notice	Outstanding Amount	Description of the Property Possessed	Date of Possession
1.	Loan A/c. No(s). : XHLSDD00002837951 1. Sandru Anil Kumar 2. Sandru Laxmi Both are residing at :- H. No. 3-39, Chandur, Kowdipally Mandal, Chander, Medak, Narsapur, Telangana-502 314.	24.03.2022	₹ 27,79,989/- (Rs. Twenty Seven Lakh Seventy Nine Thousand Nine Hundred Eighty Nine Only) as on 21.03.2022	All that the Open Plot No. 11, in Sy No. 292, 331, 333, admeasuring 200 Sq. yds., which is equivalent to 1673 Sq. Mtrs., as shown in the plan annexed, Situated at Kalvakunta, Sanagareddy, Under THR city municipal limits of Sanagareddy town, Mandal and Dist., Telangana State. Registration Sub-District. * Boundries - * North by: 20' wide Road; * South by: Plot No.18; * East by: Plot No.12; * West by: Plot No.1	Symbolic Possession 08.06.2022
2.	Loan A/c. No(s). : XH0LHBD00002504792 1. Pasumarthi Surya Prakash 2. PSK Rajalakshmi 3. Pasumarthi Subrahmanyam All are residing at :- H. No. 26-141-3-1, Saradha Nagar, Anandbagh, Malkajigiri, V. Rangareddy-500 047, Talangana.	22.03.2021	₹ 31,77,199/- (Rs. Thirty One Seventy Seven and One Hundred Ninety Nine Only) as on 10.03.2021	All that Semi-Finished Residential Flat bearing No. 212, in 2nd Flr. of RAMBAGH in part of survey No 96/1 and 97 with Built up area of 1554 Sq. ft Including common area and one car parking slot earmarked in the parking area along with undivided share of land 46.62 sqyds equivalent to 38.97 Sq ft (out of 7623.00 Sqmts) Situated at laxmi nagar Vampuguda under GHMC Kapra Circle and Mandal, medchal malkajigiri Estwhile Keesara mandal, ranga reddy District and * Bounded by * North by: Part of Sy. No. 96 of owner; * South by: Part Sy. No. 97; * Flat Boundaries - * North: Open to Sky; South: Open to Sky; East: Open to Sky; West: By Corridor	Symbolic Possession 09.06.2022

Place : Hyderabad / Ranga Reddy, Telangana
Date : 09.06.2022
For Cholamandalam Investment and Finance Company Limited
Authorized Officer

Union Bank

K.P.Road Branch, Secunderabad
Oxford Street, Sarojini Devi Road, Secunderabad-500003

VEHICLES FOR SALE

We held the open auction of the vehicles details were mentioned below:

Sr. No.	Borrower Name	Loan A/c. No.	Vehicle No.	Vehicle Make	Vehicle Model	Reserve Price
1	S M Mustafa	327306120005734	TS07UB7983	VERITO D4 BSV	Feb-16	60,000/-
2	SK Shaik Mehaboob Hussain	327306120005741	TS07UB8281	VERITO D4 BSV	Mar-16	50,000/-
3	Babburu Laxmi Narayana	327306120005738	TS09UA6754	TATA SUPER ACE	Feb-16	80,000/-
4	Thirupathi Neerathi	327306120005769	TS08UG3322	TATA ZEST	Aug-19	2,50,000/-
5	Nama Devatha	327306120005749	TS07UD0849	Chevrolet Enjoy	Mar-16	40,000/-

DATE & TIME OF AUCTION: 23.06.2022 at 3:00 PM

Place of Auction: R.P.Road Branch, #3-3-5, Sarojini Devi Road, Secunderabad-500003. Ph.040-23468754

Sealed quotations are invited along with offer letter and EMD of 10% of the Reserve Price (Refundable to unsuccessful bidders) DD drawn in favour of Union Bank of India, R.P. Road Branch, Secunderabad payable at Hyderabad. Successful bidder should pay 25% the offer amount by cash/DD immediately and the balance within 7 days from the date of sale. The vehicle shall be auctioned on "As is where is basis" condition. The Authorised Officer may accept/reject the offer quotation or postpone/cancel the auction without assigning any reason therefor. Further details Contact: 9848228329, 9989391222.

Date: 10.06.2022, Place: Hyderabad
Sd/- Authorised Officer, Union Bank of India

AXIS BANK LIMITED

5-2-183/184, Modi Square, 3rd Floor, R.P.Road, Secunderabad Branch.

POSSESSION NOTICE Under Rule 8(1) (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of the Axis Bank Limited, Retail Asset Centre, # 5-2-183/184, 3rd Floor, R.P.Road, Secunderabad Branch, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices mentioned against the respective loan account calling upon the following Borrowers.

Sr. No.	Name of the Applicant / Co-Applcant/ Guarantors/ Ac.No.	Liability in Rs.	Property Offered Equitable Mortgage
1	1. Mr. Bolla Nagesh, (Applicant), S/o. Mr. Bolla Venkataiah, H.No.30-4-308/1/119, 1st Floor, Flat No.119, Kapil Gulmohar Apartments, Madikonda, Warangal, Telangana-506003. Also at: Mr. Bolla Nagesh, H.No.11-25-1167, Kothawada, Warangal, Telangana-506002. Also at: Mr. Bolla Nagesh, C/o. M/s. Andromeda Sales Distribution Pvt., Ltd., Quoters, Balasamudram, Hanamkonda, Warangal, Telangana-506001. 2. Mrs. Bolla Lakshmi, (Co-Applcant), W/o. Mr. Bolla Nagesh, H.No.30-4-308/1/119, 1st Floor, Flat No.119, Kapil Gulmohar Apartments, Madikonda, Warangal, Telangana-506003. Also at: Mrs. Bolla Lakshmi, H.No.11-25-1167, Kothawada, Warangal, Telangana-506002. Loan Number - PHR029204809579 13(2) Notice Date: 30-08-2021 13(4) Notice Date: 09-06-2022	Rs. 20,81,716/- being the amount due as on 08-06-2022 together with future interest, costs and other consequences, damages etc., including the expenses for the said takeover and sale of assets thereon.	All that part and parcel of Residential Flat No. 119, in Ground Floor bearing H. No. 30-4-308/1/119, of "KAPIL GULMOHAR", with plinth area 690.00 Sq. Feets, including common area which is a Semi-Finished level of construction, together with undivided, unspecified share of 48.42 Sq.Yds., or 40.48 Sq.Mts, in the loan out of extent of 5,437.47 Sq.Yards., or 4546.26 Sq. Mts., in Survey No.304/A & 1929/A, Situated at Madikonda Revenue Village, Kazipet Mandal, (previously in Hanamkonda Mandal) Warangal Urban District and within the limits of Greater Warangal Municipal Corporation and within the Jurisdiction of Joint Sub-Registrar, Warangal (Urban), standing in the name of Mr. Bolla Nagesh, S/o. Mr. Bolla Venkataiah, vide Regd. Sale Deed bearing Doc. No.2005/2020, before SRO Warangal and bounded by: East: Corridor and Flat No.120, West: Open to Sky, Corridor, North: Open to Sky and Flat No.121, South: Open to Sky and Madikonda to Dharmasagar Road.
2	1) Mr. Mirza Anwar Ali Baig, S/o Mr. Ekrah Ali Baig Mirza, H.No.1-1-1020, Road No.8, Opp. Water Tank, Siddhartha Nagar, Hanamkonda, Warangal-506003. Property Address: Mr. Mirza Anwar Ali Baig, S/o Mr. Ekrah Ali Baig Mirza, H.No.23-6-172, F.No. 206, Dreamz Homes Residecny, Near Citizens Club, Hunter Road, Hanamkonda, Warangal-506003. 2. Mrs. Yakubee (Co-Applcant), W/o. Mr. Mirza Anwar Ali Baig, H.No.1-1-1020, Road No.8, Opp. Water Tank, Siddhartha Nagar, Hanamkonda, Warangal-506003. Also at: Mrs. Yakubee, W/o. Mr. Mirza Anwar Ali Baig, H.No.1-7-674, Shanthi Nagar, Gampimpo, Peddanna Lane, Opp. Roylea Function Hall, Subedari, Hanamkonda, Warangal-506001. Loan Number - PHR029202199366. 13(2) Notice Date: 19-04-2021 13(4) Notice Date: 09-06-2022	Rs. 25,76,860/- being the amount due as on 08-06-2022 together with future interest, costs and other consequences, damages etc., including the expenses for the said takeover and sale of assets thereon.	All that piece and parcel of Flat No 206 in the multi storied building named as "DREAMZ HOMES RESIDENCY" in 1st Floor with one care parking area of 90 Sq ft situate at DREAMZ HOME RESIDECNY, Hunter Road, Near Citizens Club, Hanamkonda, Warangal City with an extent of 940 Sq.Ft including common areas and balconies with undivide share of land of 42 Sq.Yds out of 1200 Sq.Yds and standing in the Name of Mirza Ali Baig and boundaries as follows: Boundaries of Flat No.206 (In 1st Floor): (Mortgaged Property): North: Corridor & Stair case, South: Open to sky; East: Open to sky; West: Open to Sky; Boundaries of Plot: North: Open Plot No.35 & Plot of Chokka Rao, South: 33' Wide Road, East: 33' Wide Road, West: 33' Wide Road.
3	1) Mrs. Nataraj Traders, Rep by its Proprietor: Gajawada Satish, H.No.13-74/1, Toopran, Toopran Main Road, Medak, Telangana-502334. 2) Mr. Gajawada Satish (Co-Applcant), S/o. Gajawada Nagabhushanam, H.No.13-74/1, Ward No.13, Toopran Village, Medak, Telangana-502334. 3) Mr. Gajawada Mangamma (Guarantor), W/o. Gajawada Nagabhushanam, H.No.13-74/1, Ward No.13, Toopran Village, Medak, Telangana-502334. 4) Mr. Gajawada Santhosh (Guarantor), S/o. Gajawada Nagabhushanam, H.No.13-74/1, Ward No.13, Toopran Village, Medak, Telangana-502334. Loan Number - 919030025173808 13(2) Notice Date: 26.10.2021 13(4) Notice Date: 08-06-2022	Rs.62,85,762/- being the amount due as on 18.09.2021 together with future interest, costs and other consequences, damages etc., including the expenses for the said takeover and sale of assets thereon.	All that the part and parcel of Open Plot/ Meanwhile A Building constructed with House No.13-137/77, admeasuring the area of 289.0 Sq.Yrds., in Sy No.444, Situated at Toopran Village and Mandal, Medak District., With in the limits of G.P Toopran, M.P Toopran, Z.P Medak, Registration Sub-Dist: Toopran and Registration District: Medak, standing in the name of Gajawada Mangamma and Gajawada Satish, vide Regd Sale Deed No. 294/2014 and bounded by: Boundaries of Plot: North: Plot of Laxmana Chary & Others, South: Shop of Navtho Rani, East: Plot of Saraf Prakash Rao, West: Old N.H. H.No.7 Road. Plot Measurements: North to South: 65.0 Feet, East to West: 40. Feet.

to repay the above mentioned liabilities in the respective Demand Notices within 60 days from the date of the receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the properties described herein above in exercise of powers conferred on him/her under section 13(4) read with Rule 8 of the security interest (Enforcement) rules, 2002, on date mentioned as above. The borrowers in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Axis Bank Limited, for an amount specified in the above notice with future interest, other expenses thereon.

The borrower's attention is invited to the provisions of Sub Section 8 of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Date: 09-06-2022, Place: Warangal & Medak
Sd/- Authorised Officer, AXIS BANK Limited

पंजाब नैशनल बैंक Punjab National Bank

Head Office, Sector-10, Dwarka, New Delhi-110075.

ORDER OF THE COMMITTEE FOR IDENTIFICATION OF WILLFUL DEFAULTERS PASSED IN PROCEEDINGS CONDUCTED AT SYNDICATE ROOM, HEAD OFFICE ON 08.03.2022

M/s Parikh Fabrics Pvt Ltd (Rs.13.51 Cr) CS: Hyderabad, 2S: Hyderabad

Date of NPA: 30-06-2012

In terms of RBI Master Circular No. DGR. No. CID BC 22/20.16.003/15-16 dated July 01, 2015, a meeting of the Committee for Identification of Willful Defaulters of the Bank was held on 21.08.2021. The Identification Committee concluded that events of willful default in the Borrower's account(s) had occurred and gave its approval for issuance of Show Cause notice for identifying the following persons as willful defaulters:

1. M/s Parikh Fabrics Private Limited (Borrower)
2. Shri Ankit Brijkumar Parikh (Director/guarantor)
3. Shri Nikhil Brijkumar Parikh (Director/guarantor)
4. Smt Rita Brijkumar Parikh (Director/guarantor)

Accordingly, Show Cause notice of 15 days was issued on 07.09.2021 to the above Borrower i.e. M/s Parikh Fabrics Private Limited & its above named Directors/guarantors, responsible for managing the affairs of the Borrower and involved in events of default. They were informed, if they so desire, they can make a representation to the Bank within 15 days from receipt of notice, as to why they be not classified as willful defaulters. The Directors/guarantors have submitted their representation dated 21.10.2021. The Identification Committee in its meeting held on 08.03.2022, after due consideration of the facts on record and representation submitted, observed that the Borrower and its above named Directors/guarantors defaulted in payment/repayment obligations to the Bank and the said company along with its Directors/guarantors named above, involved in events of default, are fit to be identified as willful defaulters on the following grounds specified in above mentioned Master Circular of RBI:

Diversion of Funds

Forensic Audit Report dated 10.05.2019 of M/s Raju & Prasad indicates the following irregularities:

Non routing of sale proceeds through consortium banks

- The company has not routed sale proceeds through lenders to the extent of Rs.75.13 Cr out of actual sale realizations of Rs.134.01 Cr.
- The company has routed the sale proceeds through HDFC Bank.

Payments to related parties & others adjusted against OTS & shares

- Payment to related parties during FY 16-17 & adjusted against OTS of Rs.1.61 Cr.
- Payment to related parties and loan adjusted against outstanding share application of Rs.2.58 Cr.

Siphoning of Funds

Borrower had written off stock of Rs.5.28 Cr, hypothecated to bank without prior permission from the bank, thereby siphoned off Bank's fund.

ORDER OF THE COMMITTEE FOR IDENTIFICATION OF WILLFUL DEFAULTERS:

The Identification Committee, headed by the Executive Director and consisting of other members i.e. Chief General Managers and Dy. General Manager of the Bank found that the charges against the Borrower and its above named Directors/guarantors stand proved for the reasons and facts stated above. Therefore, the said Committee recorded the fact of willful default committed by the above persons mentioned at serial nos. 1 to 4 and identified them as "Willful Defaulters", for the cogent reasons mentioned above. However, the Committee members directed that the borrower and its above named Directors/guarantors are free to make a written representation against the order of identification Committee, within a period of 15 days from the date of receipt of this notice to the Review Committee headed by the MD & CEO of the Bank at the following address: Punjab National Bank, SASTRA Division, Corporate Office, 3rd Floor, Plot No.4, Sector 10, Dwarka, New Delhi, PIN-110075.

The undersigned is the member of the Identification Committee constituted in consonance with the RBI directives and the Identification Committee has authorized the undersigned to send this ORDER OF THE COMMITTEE FOR IDENTIFICATION OF WILLFUL DEFAULTERS under his signature.

Date: 22.04.2022

Sd/- Nasim Ahamad
Member of Identification Committee

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PRIDEPOINT CONSTRUCTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	Pridepoint Constructions Private Limited
2	Date of incorporation of corporate debtor	24th Feb, 2006
3	Authority under which corporate debtor is incorporated / registered	RoC-Hyderabad
4	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45200TG2006PTC049273
5	Address of the registered office and principal office (if any) of corporate debtor	# 8-2-334/30, Road No.3, Banjara Hills Hyderabad, Telangana-500034
6	Insolvency commencement date in respect of corporate debtor	Date of NCLT Order: 27th April, 2022 Date of Receipt of order: 9th June, 2022
7	Estimated date of closure of insolvency resolution process	24th October, 2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	E S S Sriramachandra Murthy IBBI/IPA-001/IP-P01408/2018-2019/12161
9	Address and e-mail of the interim resolution professional, as registered with the Board	1-1-477 to 485, Flat No.405, Malani Icon Street 8, Gandhi Nagar, Hyderabad Telangana-500080. murthy@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	E S S Sriramachandra Murthy, 403, 5th Floor, M. Towers, Road No.12, Banjara Hills, Hyderabad Telangana-500034. Email: cirp_ppcp@gmail.com
11	Last date for submission of claims	25th June, 2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process of the Pridepoint Constructions Private Limited on 27th April, 2022. The creditors of Pridepoint Constructions Private Limited, are hereby called upon to submit their claims with proof on or before 25th June, 2022 to the interim resolution professional at the address mentioned against entry No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: E S S Sriramachandra Murthy
Date and Place: 11th June, 2022, Hyderabad

Look at every side before taking a side.

Inform your opinion with insightful perspectives.

